Business Standard

Campus talk



BS Marketing Initiative

IAR University organized Central Vigilance Commission Integrity Pledge



The School of Business and Management, Institute of Advanced Research (IAR) University, Gandhinagar, observed the Central Vigilance Commission (CVC) Integrity Pledge on 28 October 2026. Dr. Manish Parmar, Registrar; Dr. Anand K. Tiwari, Dean Academics; and Dr. Jaykumar Joshi, Head, School of Business and Management, were present on the occasion. The programme witnessed enthusiastic participation from MBA and BBA students, faculty members and staff. Participants collectively recited the Citizens' Integrity Pledge in Hindi, reaffirming their commitment to honesty, transparency, accountability and ethical conduct. The pledge emphasised six key principles: upholding the rule of law, rejecting bribery, ensuring transparency, working in the public interest, demonstrating personal integrity and reporting corruption. The initiative highlighted the importance of nurturing ethically responsible future business leaders and promoting corruption-free governance. The School of Business and Management sincerely expresses its gratitude to Brig. P. C. Vyas for his valuable guidance and support in strengthening this initiative.

AVANSE FINANCIAL SERVICES LIMITED

Registered and Corporate Office address: 4th Floor, Times Square, Andheri-Kurla Road, Gamdevi, Marol, Andheri East, Marol Naka, Mumbai 400 059. **ALSO AT :** Unit No. 201, 2ND Floor, The Address Building, Near Vijay Cross Road, Sarvottam Nagar Society, Navrangpura, A'bad 380009.

APPENDIX-IV [rules 8(1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, The undersigned being the Authorised Officer of the **AVANSE FINANCIAL SERVICES LTD.**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 **("Said Act")** and in exercise of powers conferred under section 13(12) read with rules 3 of the Security Interest (Enforcement) Rules, 2002 **("Said Rules")** issued a Demand Notice dated **22/08/2026** in the Loan account number **AHMCE00791597 ("Loan Account")** calling upon the Borrowers/Co **Borrowers/ Guarantors/Mortgagors** respectively being, **(1) M/S. VARIYA EDUCATION TRUST (2) MR. KISHAN MAGANBHAI PRAJAPATI (President) (3) MRS. SANGEETABEN KISHANBHAI PRAJAPATI (Vice-President)** (Collectively to be referred toas "Borrowers") to repay the amount mentioned in the aforesaid demand notice (details also described in the table given below) outstanding as on **20TH AUGUST 2026** inclusive of interest charged up to **20TH AUGUST 2026** and further interest thereon together with incidental expenses, cost, charges etc., till the date of final payment and/or realization within 60 days from the date of receipt of the said notice:-

Borrowers/Co-Borrowers/ Mortgagors	Loan Account Number	Demand Notice dated	Amount Outstanding as on 20TH AUGUST2026
(1) M/S. VARIYA EDUCATION TRUST (2) MR. KISHANBHAI MAGANBHAI PRAJAPATI (PRESIDENT) (3) MRS. SANGEETABEN KISHANBHAI PRAJAPATI (VICE-PRESIDENT)	AHMCE0 0791597	22/08/2026	Rs.54,23,499/- (Rupees Fifty Four Lakhs Twenty Three Thousand Four Hundred Ninety Nine Only)

The aforesaid Borrowers having failed to repay the aforesaid amounts, notice is hereby given to the Borrowers/Co-borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken **Symbolic Possession / Possession** of the Immovable property described in the Schedule herein **("Immovable Property")** in exercise of the powers conferred on him under section 13(4) of the said act read with rule 8 of the said rules on this **6th of November, 2026.**

The Borrowers/Co-borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the aforesaid Immovable Property and any dealings with the Immovable Property will be subject to the charge of the **Avanse Financial Services Ltd., for an aggregate amount of Rs.54,23,499 /- (Rupees Fifty Four Lakhs Twenty Three Thousand Four Hundred Ninety Nine Only) as on 20TH August 2026** and further interest thereon till the date of final payment and/or realization in the aforesaid Loan Account.

The 'Borrowers'/Co-borrowers'/Guarantors'/Mortgagors' attention is invited to the provisions of Section 13(8) of the Said Act, in respect of the time available, to redeem the secured assets.

Description of Mortgaged Immovable Properties (Schedule II)

All that the Non-Agriculture Land of Plot No. 25, 26, 39, and 40 having Plot Area Adm. 585.23 Sq. Mtrs., Adm. 50.16 Sq. Mtrs., Share Common Plot, Adm. 83.61 Sq. Mtrs. Share of Road Total Adm. 719.04 Sq. Mtrs. At Block No. 707 Paiki of Mouje – Sokhda, Taluka – Matar, In the Registration District of Kheda and Sub District of Matar. within the following **Boundaries: North:** Road, **East :** Road, **West:** Plot No. 27 and 38, **South:** Road

Place: AHMEDABAD
Date: 18/11/2026

Sd/- For Avanse Financial Services Limited
Authorized Officer

ADDENDUM TO FORM G PUBLISHED ON 01-11-2026 INVITATION FOR EXPRESSION OF INTEREST

Mercury Trade Links Limited engaged in the business of providing commercial agriculture to deal in trading, export, and import such agricultural products At 624, Solaris Business Hub, Naranpura, Bodakdev Ahmadabad City Ahmedabad - 380054 Gujarat.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**MERCURY TRADE LINKS LIMITED CIN :** L01100GJ1985PLC144317
2	Address of the registered office	624, Solaris Business Hub, Naranpura, Bodakdev Ahmadabad City Ahmedabad – 380054, Gujarat.
3	URL of website	NA
4	Details of place where majority of fixed assets are located	624, Solaris Business Hub, Naranpura, Bodakdev Ahmadabad City Ahmedabad – 380054, Gujarat.
5	Installed capacity of main products/ services	NA
6	Quantity and value of main products/ services sold in last financial year	Rs. 12,962.71 (in Lakhs) as on 31.03.2026
7	Number of employees/ workmen	0
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details to be sought by email at cirp.mercurytradelinks@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details to be sought by email at cirp.mercurytradelinks@gmail.com
10	Last date for receipt of expression of interest	2-12-2026 (originally 17-11-2026)
11	Date of issue of provisional list of prospective resolution applicants (PRA)	12-12-2026 (Originally 27-11-2026)
12	Last date for submission of objections to provisional list	17-12-2026 (Originally 02-12-2026)
13	Date of issue of final list of PRA	27-12-2026 (Originally 12-12-2026)
14	Date of issue of IM, EM and request for resolution plans to FPRAs	28-12-2026 (Originally 17-12-2026)
15	Last date for submission of resolution plans	28-01-2027 (Originally 16-01-2027)
16	Process email id to submit Expression of Interest	Details to be sought by email at cirp.mercurytradelinks@gmail.com
17	Details of CD's registration status as MSME	UDYAM-GJ-01-0327327

Date:18-11-2026
Place:Mumbai

SD/-
Bharati Manoj Daga
Resolution Professional
Mercury Trade Links Limited
Reg. No.: IBBI/IPA-01/IP-P01963/20-21/13070
AFA No.: AA1/13070/02/311227/109735 | **Valid till:** 31st December 2027

पंजाब नैशनल बैंक punjab national bank

ARMB, 6th Floor, Gujarat Bhavan, Ellisbridge, Ahmedabad-380006, Email ID: cs4517@pnb.bank.in; Ph.: 9829097030 (Mr. Hemraj Parewa)

Public E-auction Notice for Sale of Immovable Properties on 03.12.2026 Between 11 am to 4 pm

Last Date of Submission of EMD and Bid Documents: 03.12.2026 up to 3.00 pm

Date & Time of Inspection: 01.12.2026 (Between 3:00 pm to 5:00 pm)

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Movable / Immovable Assets under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) / Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s)and Guarantor(s) that the below described Movable / Immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorized Officer of Bank/ Secured Creditor, will be sold on**" As is where is", "As is what is" and "Whatever there is"** on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/Secured Creditor from the respective borrower(s) and guarantor(s). The reserve price and the earnest money deposit (EMD) will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Name of the Account & Name of the Branch	E) Date of Demand Notice u/s. 13(2) of SARFAESI Act 2002 F) Outstanding Amount in 13(2) G) Possession Date u/s. 13(4) of SARFAESI Act 2002 H) Nature of Possession Symbolic / Physical / Constructive	Date and Time of E-Auction	Details of the encumbrances known to the secured creditors
MS. DIVYA KETANKUMAR PATEL (ARM BRANCH, AHMEDABAD)	**E) 30.09.2025** F) Rs. 40,15,802.30 + Further Interest & Charges - Recovery if any **G)** 25.07.2026 **H)** Physical	**Date:** 03.12.2026 **Time:** 11:00 A.M. to 4:00 P.M.	Not Known

DESCRIPTION OF THE IMMOVABLE PROPERTIES MORTGAGED/OWNER'S NAME [MORTGAGERS OF PROPERTY(IES)]	A) Reserve Price B) EMD C) Bid Increase Amount
1: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.3** Having its admeasuring 84.07 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No.2173), City Survey No.4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Plot No. 2, **West:** Plot No. 4, **North:** Road, **South:** Warando of Society.	**A)** 4,05,000/- **B)** 40,500/- **C)** 5000/-
2: All That Piece and Parcel of Immovable Property i.e. **Commercial Shop No. 7** Having its admeasuring 16.20 Sq Mtrs Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Road, **West:** Residential Land , **North:** Shop No. 6, **South:** Shop No. 8.	**A)** 3,15,000/- **B)** 31,500/- **C)** 5000/-
3: All That Piece and Parcel of Immovable Property i.e. **Commercial Shop No. 8** Having its admeasuring 16.20 Sq Mtrs Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana **Bounded by: East:** Road, **West:** Residential Land , **North:** Shop No. 7, **South:** Shop No. 9.	**A)** 3,15,000/- **B)** 31,500/- **C)** 5000/-
4: All That Piece and Parcel of Immovable Property i.e. **Commercial Shop No. 9** Having its admeasuring 16.20 Sq Mtrs Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana **Bounded by: East:** Road, **West:** Residential Land , **North:** Shop No. 8, **South:** Shop No. 10.	**A)** 3,15,000/- **B)** 31,500/- **C)** 5000/-
5: All That Piece and Parcel of Immovable Property i.e. **Commercial Shop No.10** Having its admeasuring 16.20 Sq Mtrs Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Road, **West:** Residential Land , **North:** Shop No. 9, **South:** Shop No. 10 then Open Land.	**A)** 1,40,000/- **B)** 14,000/- **C)** 5000/-
6: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.9** Having its admeasuring 52.27 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Plot No. 8, **West:** Plot No. 10, **North:** Road, **South:** Warando.	**A)** 2,52,000/- **B)** 25,200/- **C)** 5000/-
7: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.18** Having its admeasuring 52.27 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Plot No. 17, **West:** Plot No. 19, **North:** Road, **South:** Warando.	**A)** 2,52,000/- **B)** 25,200/- **C)** 5000/-
8: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.19** Having its admeasuring 90.48 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Plot No. 18, **West:** Warando, **North:** Road, **South:** Warando.	**A)** 4,36,000/- **B)** 43,600/- **C)** 5000/-
9: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.42** Having its admeasuring 48.59 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Plot No. 43, **West:** Plot No. 41, **North:** Road, **South:** Plot No. 40.	**A)** 2,35,000/- **B)** 23,500/- **C)** 5000/-
10: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.44** Having its admeasuring 52.01 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Plot No. 45, **West:** Plot No. 43, **North:** Plot No. 40, **South:** Road.	**A)** 2,51,000/- **B)** 25,100/- **C)** 5000/-
11: All That Piece and Parcel of Immovable Property i.e**. Residential Plot No.48** Having its admeasuring 52.01 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Road, **West:** Plot No. 63, **North:** Plot No. 47, **South:** Plot No. 49.	**A)** 2,51,000/- **B)** 25,100/- **C)** 5000/-
12: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.53** Having its admeasuring 52.01 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Plot No. 58, **West:** Road, **North:** Plot No. 52, **South:** Plot No. 54.	**A)** 2,51,000/- **B)** 25,100/- **C)** 5000/-
13: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.58** Having its admeasuring 52.01 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Road, **West:** Plot No. 53, **North:** Plot No. 59, **South:** Plot No. 57.	**A)** 2,51,000/- **B)** 25,100/- **C)** 5000/-
14: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.59** Having its admeasuring 52.01 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Road, **West:** Plot No. 52, **North:** Plot No. 60, **South:** Plot No. 58.	**A)** 2,51,000/- **B)** 25,100/- **C)** 5000/-
15: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.64** Having its admeasuring 52.01 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Road, **West:** Plot No. 47, **North:** Plot No. 65, **South:** Plot No. 63.	**A)** 2,51,000/- **B)** 25,100/- **C)** 5000/-
16: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.66** Having its admeasuring 71.25 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Plot No. 2, **West:** Plot No. 4, **North:** Road, **South:** Warando of Society.	**A)** 3,45,000/- **B)** 34,500/- **C)** 5000/-
17: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.67** Having its adm. 52.01 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Plot No. 82, **West:** Road as per Rule of N.A., **North:** Plot No. 66, **South:** Plot No. 68.	**A)** 2,51,000/- **B)** 25,100/- **C)** 5000/-
18: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.75** Having its admeasuring 71.25 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Road, **West:** Plot No. 74, **North:** Plot No. 76, **South:** Road.	**A)** 3,45,000/- **B)** 34,500/- **C)** 5000/-
19: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.82** Having its admeasuring 52.01 Sq Mtrs (Open Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Road, **West:** Plot No. 53, **North:** Plot No. 59, **South:** Plot No. 57.	**A)** 2,51,000/- **B)** 25,100/- **C)** 5000/-
20: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.83** Having its admeasuring 52.10 Sq Mtrs of 52.01 Sq. Mtrs (Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Road, **West:** Plot No. 66, **North:** Road, **South:** Plot No. 82.	**A)** 7,90,000/- **B)** 79,000/- **C)** 5000/-
21: All That Piece and Parcel of Immovable Property i.e. **Residential Plot No.84** Having its admeasuring 87.20 Sq Mtrs of 87.23 Sq. Mtrs (Plot Area) Lying and situated at Revenue Survey/Block No 142 (Old Survey No. 2173), City Survey No. 4645 Paiki, Situated at Mouje: Vijapur of Taluka: Vijapur of Registration Sub District: Vijapur District: Mehsana. **Bounded by: East:** Commercial Land, **West:** Road, **North:** Road, **South:** Road.	**A)** 13,25,000/- **B)** 1,32,500/- **C)** 5000/-

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions. 01. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". **02.** The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. **03.** The Sale will be done by the undersigned through e-auction platform provided at the Website: **https://baanknet.com** on **03.12.2026 between 11 am to 4 pm. 04.** For detailed terms and condition of the sale, please refer **https://baanknet.com** or **www.pnbindia.in** or Scan **QR Code.**

STATUTORY SALE NOTICE UNDER RULE 9(1) / Rule 8(6) OF THE SARFAESI ACT, 2002

Date: 18.11.2026 | Place: Ahmedabad **Authorised Officer, Punjab National Bank, Secured Creditor**

पंजाब नैशनल बैंक punjab national bank

ARMB, 6th Floor, Gujarat Bhavan, Ellisbridge, Ahmedabad-380006, Email ID: cs4517@pnb.bank.in; Ph.: 9829097030 (Mr. Hemraj Parewa)

Public E-auction Notice for Sale of Immovable Properties: Date: 22.12.2026, Time 11:00 AM to 4:00 PM

Last Date of Submission of EMD and Bid Documents: Date: 22.12.2026 up to 3.00 pm

Date & Time of Inspection: Date: 19.12.2026 (Between 3:00 pm to 5:00 pm)

SALE NOTICE FOR SALE OF MOVABLE / IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Movable / Immovable Assets under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) / Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s)and Guarantor(s) that the below described Movable / Immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorized Officer of Bank/ Secured Creditor, will be sold on**" As is where is", "As is what is" and "Whatever there is"** on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/Secured Creditor from the respective borrower(s) and guarantor(s). The reserve price and the earnest money deposit (EMD) will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Lot No.	Name of the Account, Name of Branch & Description of the Immovable Properties Mortgaged/Owner's Name [Mortgagers of Property(ies)]	E) Date of Demand Notice u/s. 13(2) of SARFAESI Act 2002 F) Outstanding Amount in 13(2) G) Possession Date u/s. 13(4) of SARFAESI Act 2002 H) Nature of Possession Symbolic / Physical / Constructive	A) Reserve Price (Rs. in Lakhs) B) EMD (Rs. in Lakhs) C) Bid Increase Amount	Date and Time of E-Auction
01	**M/S. JADE BIOFUELS PVT. LTD. (ARM BRANCH, AHMEDABAD)** **Lot No. 1)** Plant & Machineries, Furniture Fixture, Equipments and any type of Fixed assets created out of bank finance, entire block assets of the firm.	**E) 07.08.2026** F) Rs. 6,57,91,738.74 + Further Interest & Charges - Recovery if any **G)** 15.10.2026 **H) Symbolic**	**A)** 1,98,50,000/- **B)** 19,85,000/- **C)** 5,000/-	**Date:** 22.12.2026 **Time:** 11:00 A.M. to 4:00 P.M.
	Lot No. 2) Plant & Machineries, Furniture Fixture, Equipments and any type of Fixed assets created out of bank finance, entire block assets of the firm. **And** **1)** All that right title interest of property situated at Plot No. 12 admeasuring 1652.50 Sq. Mtrs. for Industrial use, N.A. Land with construction thereon, "Swastik Industrial Estate" developed on the land of Survey No. 475 Admeasuring 11999 Sq. Mtrs. Mouje (SIM) - Pinglaj, Taluka – Kheda, Registration District Kheda-Nadiad and Sub District Kheda (Gujarat) **Owned by M/s Jade Biofuels Pvt. Ltd.** Bounded by: East: Plot No. 11/3, West: Road, North:- Plot No. 14, South: Road. **2)** All that right title interest of property situated at Plot No. 14 admeasuring total 1500.83 Sq. Mtrs. (Survey No. 459 Paiki Land Admeasuring 515.72 Sq. Mtrs. + Survey No. 475 Paiki Land Admeasuring 985.11 Sq. Mtrs.) for Commercial use, N.A. Land with construction thereon, "Swastik Industrial Estate" developed on the land of Survey No. 459 Admeasuring 5362 Sq. Mtrs. Paiki and Survey No. 475 Admeasuring 11999 Sq. Mtrs., Mouje (SIM) - Pinglaj, Taluka – Kheda, Registration District Kheda-Nadiad and Sub District Kheda (Gujarat) **owned by M/s. Jade Biofuels Pvt. Ltd.** Bounded by: East: Plot No. 11/2 & 11/3, West: Road, North: Plot No. 15, South: Plot No. 12. **3)** All that right title interest of property situated at Plot No. 15 admeasuring 1500.83 Sq. Mtrs. for Commercial use, N.A. Land with construction thereon, "Swastik Industrial Estate" developed on the land of Survey No. 459 Admeasuring 5362 Sq. Mtrs., Mouje (SIM) - Pinglaj, Taluka – Kheda, Registration District Kheda-Nadiad and Sub District Kheda (Gujarat) **owned by M/s Jade Biofuels Pvt. Ltd.** Bounded by: East: Plot No. 11/2, West: Road, North: Plot No. 16, South: Plot No. 14.		**A)** 4,64,65,000/- **B)** 46,45,500/- **C)** 1,00,000/-	**Date:** 22.12.2026 **Time:** 11:00 A.M. to 4:00 P.M.
	Note: Priority will be given to Lot No. 2 bidder in case Bids received in both Lots in same auction.			
02	**M/S. MAXIMO CERAMICS (ARM BRANCH, AHMEDABAD)** All that piece and parcel of property factory land and building total admeasuring 15682 Sq.Mtrs. of N.A. Land of Survey No. 257P, Situated at Village- Bela, (Rangpar) Ta- Morbi, Dist.-Morbi. **Owned by Maximo Ceramic. Bounded by: East:** Road, **West:** Land of Survey No. 262, **North**: Land of Survey No. 264, **South:** Land of Survey No. 257p. All that piece and parcel of property Industrial land Admeasuring 915.94 Sq.Mtrs. (i.e. 9855.51 Sq. Ft.) Plot No1, of N.A. land of Survey No.262 situated at Village- Bela, (Rangpar) Ta- Morbi, Dist.-Morbi. **Owned by Maximo Ceramic. Bounded by: East:** Road, **West:** Land of Survey No. 263, **North**: Road, **South:** Public Plot.	**E) 07.08.2026** F) Rs. 4,19,73,699.41 + Further Interest & Charges **G)** 28.10.2026 **H) Symbolic**	**A)** 4,36,00,000/- **B)** 43,60,000/- **C)** 1,00,000/-	**Date:** 22.12.2026 **Time:** 11:00 A.M. to 4:00 P.M.
03	**M/S. RAJKAMAL CHEMICAL UDYOG (ARM BRANCH, AHMEDABAD)** All that piece and parcel of Freehold Immovable property being freehold, Factory Land and Building for NA industrial purpose situated at Sub Plot No.1 having admeasuring area 1672.24 Sq.mtr, New Block No.342 (Old Block No. 127/1) & 340 (Old Block No. 127/2), AND Factory Land and Building for NA industrial purpose situated at Sub Plot No.1-B having admeasuring area 836.12 Sq.mtr, New Block No.342 (Old Block No.127/1) & 340 (Old Block No.127/2), Virat Industrial Park, Village-Dhanot, Taluka-Kalol, Dist-Gandhinagar, Gujarat-382729. **owned by M/s. Rajkamal Chemical Udyog. Bounded by: East:** Road, **West:** Plot No. 2, **North**: Plot No. 2 and Road, **South:** Block No. 130.	**E) 13.08.2026** F) Rs. 3,92,14,895.27 + Further Interest & Charges **G)** 29.10.2026 **H) Symbolic**	**A)** 3,00,85,000/- **B)** 30,08,500/- **C)** 1,00,000/-	**Date:** 22.12.2026 **Time:** 11:00 A.M. to 4:00 P.M.
	All that piece and parcel of Immovable Property being Flat No. 202 on Ground Floor in Block No."J", having area admeasuring 45.47 Sq.Mtrs., Total Construction area admeasuring 49.81 Sq.Mts., along with undivided share of land in the scheme known as "GALAXY FLATS" in Phase-II, constructed on Non-Agricultural land bearing consolidate Block No.980, New Block No.1290, situated, lying and being at Mouje: CHHATRAL, Taluka: Kalol Registration District Gandhinagar and Sub District KALOL within the state of Gujarat, **Owned By Mrs. Seema Uttamchand Bohara. Bounded by: East:** Flat No. J/203, **West:** Common Road, **North**: Common Road, **South:** Flat No. J/201.		**A)** 9,52,000/- **B)** 95,200/- **C)** 11,000/-	**Date:** 22.12.2026 **Time:** 11:00 A.M. to 4:00 P.M.
	All that piece and parcel of Immovable Property being Flat No. 203 on Second Floor in Block No. "H", having area admeasuring 72.92 Sq.Mtrs. along with undivided share of land admeasuring 46.96 Sq.Mtrs. in the scheme known as "TANISHQ-21", constructed on Non-Agricultural land bearing Survey No.257 (Old Survey No.257, 258/1, 259/1 Paiki), situated, lying and being at Mouje: Town Kadi, Taluka: Kadi Registration District Mahesana and Sub District KADI within the state of Gujarat, **Owned By Mr. Manak Chand Motilal Duggar. Bounded by: East:** Flat No. H/204, **West:** Swaminarayan Temple, **North**: Flat No. H/202, **South:** Flat No. I/202.		**A)** 21,20,000/- **B)** 2,12,000/- **C)** 11,000/-	**Date:** 22.12.2026 **Time:** 11:00 A.M. to 4:00 P.M.
04	**M/S. S.M. CORPORATION (ARM BRANCH, AHMEDABAD)** All the piece or parcel of Immovable Property being Tenament No.10,admeasuring 210 sq.yards,i.e. 175.58 sq.mtrs. together with construction of Ground floor and First Floor admeasuring 332 sq. Yards i.e. 227.59 sq.mtrs.at Krishna Bungalows, constructed within Madan Mohan (Ghodasar) Owner's Association , situated in the land bearing Survey No. 159 of final plot no. 44 + 45/P of T.P. Scheme No.1 of Ghodasar-Khokhara Situated lying and being at Village khokhara- Mahemdabad (Old Taluka Ahmedabad City- East) Taluka Maninagar in the Registration District Ahmedabad and Sub- District Ahmedabad-5 (Narol) Within State of Gujarat **Bounded by: East:** Suryarath Apartment, **West:** Krishna Bungalow No. 35, **North**: Krishna Bungalow No. 35 & Society Road, **South:** 18 Mtrs. T.P. Road.	**E) 18.08.2026** F) Rs. 75,70,271.96 + Further Interest & Charges **G)** 22.10.2026 **H) Symbolic**	**A)** 1,51,00,000/- **B)** 15,10,000/- **C)** 1,00,000/-	**Date:** 22.12.2026 **Time:** 11:00 A.M. to 4:00 P.M.
05	**MR. SAMEER MANUBHAI PATEL (ARM BRANCH, AHMEDABAD)** **Description of the Immovable Property is same as Lot No. 04 i.e. M/s. S.M. Corporation**	**E) 18.08.2026** F) Rs. 40,83,751.25 + Further Interest & Charges **G)** 22.10.2026 **H) Symbolic**		

Details of the encumbrances known to the secured creditors: Not Known

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions. 01. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". **02.** The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. **03.** The Sale will be done by the undersigned through e-auction platform provided at the Website: https://baanknet.com on **22.12.2026 between 11 am to 4 pm. 04.** For detailed terms and condition of the sale, please refer https://baanknet.com or www.pnbindia.in or Scan QR Code.

STATUTORY SALE NOTICE UNDER RULE 9(1) / Rule 8(6) OF THE SARFAESI ACT, 2002

Date: 18.11.2026 | Place: Ahmedabad **Authorised Officer, Punjab National Bank, Secured Creditor**

@loksattajansatta @LoksattaJansatta www.loksattanews.co.in

લોકસત્તા જનસત્તા

નિડર અને નિષ્પક્ષ

LOKSATTA JANSATTA (Wed, 18 November 2026)

Group Editor : Anil Devpurkar CMD : Sanjay Shah • Phone: 0265 2787181 • Fax: 0265 2791781

અર્થશાસ્ત્રીઓનું ૭૫ બેસિસ પોઈન્ટ સુધીના વધારાનું અનુમાન, જેનાથી રેપો રેટ ૬ થી ૬.૨૫ ટકા થશે

ડિસેમ્બરમાં રેપો રેટ ફરી વધી શકે

છ સભ્યોની નાણાકીય નીતિ સમિતિની બેઠક આગામી ૨ થી ૪ ડિસેમ્બર દરમિયાન યોજાશે



નવીદિલ્હી,તા.૧૭

અર્થશાસ્ત્રીઓની અપેક્ષા છે કે રિઝર્વ બેંક ઓફ ઈન્ડિયા (RBI) નાણાકીય કડકાઈના વર્તમાન રાઉન્ડમાં રેપો રેટમાં વધુ ૫૦ થી ૭૫ બેસિસ પોઈન્ટનો વધારો કરશે, જેનાથી રેપો રેટ ૬ થી ૬.૨૫ ટકા થશે. ઓક્ટોબરમાં છૂટક ફુગાવો બે વર્ષમાં પહેલી વાર કેન્દ્રીય બેંકની ૬ ટકાની ઉપલી મર્યાદાને વટાવી ગયો. છ સભ્યોની નાણાકીય નીતિ સમિતિની બેઠક ૨ થી ૪ ડિસેમ્બર દરમિયાન થવાની છે.

ગ્રાહક ભાવ સૂચકાંક (CPI) પર આધારિત છૂટક ફુગાવો સપ્ટેમ્બરમાં ૫.૫૪ ટકાથી વધીને ઓક્ટોબરમાં ૬.૦૯ ટકા થયો, જેનું મુખ્ય કારણ ખાદ્ય પદાર્થોના ભાવમાં તીવ્ર વધારો હતો. આ જ સમયગાળા દરમિયાન ખાદ્ય ફુગાવો પણ ૭.૭૪ ટકાથી વધીને ૮.૯૪ ટકા થયો. ઓક્ટોબરનો આ આંકડો નવી ગ્રાહક ભાવ સૂચકાંક (CPI) ફુગાવાની શ્રેણીમાં પણ અત્યાર સુધીનો સૌથી વધુ છે, જે ૨૦૨૪ ને આધાર વર્ષ તરીકે શરૂ કરવામાં આવી હતી.

અર્થશાસ્ત્રીઓ માને છે કે ફુગાવો મોટાભાગે ટોચ પર પહોંચી ગયો છે અને આગામી મહિનાઓમાં તે મધ્યમ રહેશે. તેઓ માને છે કે ભાવ દબાણ ઊંચું રહેશે, જેના કારણે નાણાકીય નીતિ કડક થઈ શકે છે. ખાદ્ય અને ઊર્જાના ઊંચા ભાવ, પ્રતિકૂળ આધાર અસરો અને કૃષિ ઉત્પાદન અને અલ નીનો અંગેની ચિંતાઓને કારણે ફુગાવાનો અંદાજ અનિશ્ચિત રહે છે. મોર્ગન સ્ટેનલીને ડિસેમ્બરમાં ૨૫ બેસિસ પોઈન્ટ રેપો રેટમાં વધારો થવાની અપેક્ષા છે.

ફેબ્રુઆરી અને એપ્રિલ ૨૦૨૭ માં વધુ વધારો થવાની ધારણા છે, જેનાથી રેપો રેટ ૬.૨૫% થશે. મોર્ગન સ્ટેનલીના અર્થશાસ્ત્રીઓએ એક અહેવાલમાં જણાવ્યું હતું કે, "નાણાકીય નીતિના મોરચે, ૨૫ બેસિસ પોઈન્ટના ત્રણ વધુ વ્યાજ દરમાં વધારો થવાની ધારણા છે, જેનાથી અંતિમ રેપો રેટ ૬.૨૫% થશે."

એમ્કે ગ્લોબલ ફાઈનાન્શિયલ સર્વિસીસના મુખ્ય અર્થશાસ્ત્રી માધવી અરોરા પણ વર્તમાન ચક્રમાં કુલ રેપો રેટમાં ૭૫ બેસિસ પોઈન્ટનો વધારો થવાની અપેક્ષા રાખે છે. અરોરાએ જણાવ્યું હતું કે, "પ્રતિકૂળ બેઝ ઈફેક્ટ્સ તેમજ ઊંચા ખાદ્ય અને ઉર્જા ભાવોથી સંભવિત બીજા રાઉન્ડની અસરોને કારણે નાણાકીય વર્ષ ૨૦૨૬-૨૭ ના બીજા ભાગમાં હેડલાઈન અને કોર ફુગાવો ઊંચો રહેવાની ધારણા છે. મજબૂત અને લાંબા સમય સુધી ચાલતી અલ નીનો પેટર્ન ખાદ્ય ફુગાવાના જોખમમાં વધારો કરે છે."તેમણે કહ્યું કે ક્રૂડ ઓઈલના ભાવમાં તાજેતરના ઘટાડાથી ભારતીય બજારોને થોડી રાહત મળી છે. વધુમાં, વિદેશી પોર્ટફોલિયો રોકાણકારોના વળતરથી રૂપિયા પરનું દબાણ હળવું થયું છે. જોકે, ફુગાવાના દબાણ ઊંચા રહેવાની ધારણા છે. આગામી ત્રણ ત્રિમાસિક ગાળામાં સરેરાશ છૂટક ફુગાવો ૫.૯ ટકા રહેવાનો અંદાજ છે.

માત્ર ૬ દિવસમાં જ પારણાથી સીધી શેરબજાર સુધી

દિલ્હીની નવજાત આર્યા ગોયલ ભારતની સૌથી નાની ઉંમરની ડીમેટ એકાઉન્ટધારક બની



નવી દિલ્હી,તા.૧૭

નવી દિલ્હીની આર્યા ગોયલ માત્ર છ દિવસની ઉંમરે ભારતની સૌથી નાની ઉંમરની ડીમેટ એકાઉન્ટ ધારક બની ગઈ છે, જેણે દેશના વધતા રિટેલ રોકાણ ક્ષેત્રમાં એક નવો સીમાચિહ્ન સ્થાપિત કર્યો છે.

સ્ટોકબ્રોકિંગ પ્લેટફોર્મ પોકેટફુલ અનુસાર, આર્યાના માતા-પિતાએ તેના જન્મના છ દિવસની અંદર તેનું ડીમેટ ખાતું ખોલાવ્યું હતું, જે ૧૨ દિવસના બાળક સાથે સંકળાયેલા અગાઉના રેકોર્ડને તોડી નાખે છે.

સગીર માટે ડીમેટ ખાતું ખોલાવવા માટે ઘણી ઔપચારિકતાઓની જરૂર પડે છે, જેમાં આધાર નંબર મેળવવો, સગીરનું પાન કાર્ડ મેળવવું અને બેંક ખાતું ખોલવું શામેલ છે. આર્યના પરિવારે છ દિવસની અંદર આ આવશ્યકતાઓ પૂર્ણ કરી હોવાનું કહેવાય છે, જેના કારણે પોકેટફુલ દ્વારા ખાતું ખોલવાનું શક્ય બન્યું. આર્ય પુખ્ત વયના થાય ત્યાં સુધી ખાતું માતાપિતાની દેખરેખ હેઠળ રહેશે.

માઈનોર ડીમેટ એકાઉન્ટ વ્યવસ્થા હેઠળ, આર્યાના માતાપિતા ૧૮ વર્ષની થાય ત્યાં સુધી એકાઉન્ટનું સંચાલન કરશે. એકવાર તે પુખ્ત થઈ જાય, પછી જરૂરી ઔપચારિકતાઓ પૂર્ણ કર્યા પછી ખાતું તેના નિયંત્રણમાં ટ્રાન્સફર કરી શકાય છે. આ વ્યવસ્થા માતાપિતાને તેમના બાળકોની ભવિષ્યની નાણાકીય જરૂરિયાતો માટે યોગ્ય રોકાણો રાખવાની મંજૂરી આપે છે.આ વિકાસ બાળકો માટે લાંબા ગાળાના નાણાકીય આયોજનમાં વધતા રસને પ્રકાશિત કરે છે. પરિવારો ભવિષ્યના શિક્ષણ ખર્ચ અને નાણાકીય સુરક્ષા માટે તૈયારી કરવા માટે પરંપરાગત બચતની સાથે રોકાણના વિકલ્પો પર વધુને વધુ વિચાર કરી રહ્યા છે.

બિઝનેસ આજકાલ

રાજ્ય સરકારો અર્થતંત્રમાં મૂડી ખર્ચ વૃદ્ધિના નવા એન્જિન તરીકે ઉભરી

નવી દિલ્હી: ICICI સિક્યોરિટીઝના એક અહેવાલ મુજબ, રાજ્ય સરકારો ભારતીય અર્થતંત્રમાં મૂડી ખર્ચ વૃદ્ધિના નવા એન્જિન તરીકે ઉભરી રહી છે, અને નાણાકીય વર્ષ ૨૬ અને નાણાકીય વર્ષ ૨૭ માં તેમનો ખર્ચ વૃદ્ધિ કેન્દ્ર સરકાર કરતા વધુ છે, જે કોવિડ-૧૯ પછીના સમયગાળા દરમિયાન પાછળ રહ્યા હતા.અહેવાલમાં ભાર મૂકવામાં આવ્યો છે કે રાજ્યના મૂડી ખર્ચમાં વૃદ્ધિ વેગ પકડવા લાગી છે, જેને મજબૂત કરવેરા આવક વૃદ્ધિ દ્વારા ટેકો મળ્યો છે.આ વલણ ભારતના રોકાણ ચક્રના વિસ્તરણનો સંકેત આપે છે, જેમાં રાજ્ય સરકારો અને ખાનગી કોર્પોરેશનો કેન્દ્રની સાથે મૂડી ખર્ચમાં વધુને વધુ યોગદાન આપી રહ્યા છે.

સંમતિ વ્યવસ્થાપક તરીકે નોંધણી માટે અરજી પ્રક્રિયા શરૂ કરાઈ

નવીદિલ્હી:સરકારે ડિજિટલ પર્સનલ ડેટા પ્રોટેક્શન એક્ટ, ૨૦૨૩ હેઠળ સંમતિ સંચાલકો માટે નોંધણી પ્રક્રિયા ખોલી છે, જેનાથી ઓછામાં ઓછી ૨ કરોડ રૂપિયાની નેટવર્થ ધરાવતી લાયક ભારતીય કંપનીઓ નોંધણી માટે અરજી કરી શકે છે. ઈલેક્ટ્રોનિક્સ અને માહિતી ટેકનોલોજી મંત્રાલય દ્વારા જારી કરાયેલા એક સત્તાવાર પ્રકાશન અનુસાર, નોંધણી માળખું ૧૩ નવેમ્બર, ૨૦૨૬ ના રોજ અમલમાં આવ્યું. મંત્રાલયે જણાવ્યું હતું કે, "પાત્ર ભારતીય કંપનીઓ હવે dpbi.gov.in દ્વારા સંમતિ વ્યવસ્થાપક તરીકે નોંધણી માટે અરજી કરી શકે છે; લઘુત્તમ નેટવર્થની જરૂરિયાત રૂ. ૨ કરોડ નક્કી કરવામાં આવી છે."

રાયગઢમાં ૧૯૪.૧૯ કરોડમાં ૪૭૪.૬૬ એકર જમીન હરાજી કરવામાં આવી

નવી દિલ્હી: રિયલ્ટી ફર્મ સિગ્નેચર ગ્લોબલની આગેવાની હેઠળના કન્સોર્ટિયમે મહારાષ્ટ્રના રાયગઢ ખાતે ૪૭૫ એકર જમીન રૂ. ૧૯૪ કરોડમાં હસ્તગત કરવાની બિડ જીતી લીધી છે, જેનાથી કંપની દિલ્હી-એનસીઆરની બહાર તેની હાજરી વિસ્તારી શકશે.મંગળવારે એક નિયમનકારી ફાઈલિંગમાં, સિગ્નેચર ગ્લોબલે માહિતી આપી હતી કે તેની પેટાકંપની મા વૈષ્ણો નેટ-ટેક લિમિટેડના નેતૃત્વ હેઠળના એક કન્સોર્ટિયમે રાયગઢમાં ૪૭૪.૬૬ એકર જમીન માટે ૧૯૪.૧૯ કરોડ રૂપિયાની બોલી સાથે સફળ બોલી લગાવનાર તરીકે ઉભરી આવ્યું છે.આ જમીનના પાર્સલને કારણે સિગ્નેચર ગ્લોબલ પાસે સ્પેશિયલ પર્પઝ વ્હીકલમાં ૬૫ ટકા હિસ્સો હશે.

FSSAI એ રેડ બુલ એનર્જીને કારણદર્શક નોટિસ જારી કરી

નવી દિલ્હી: ફૂડ સેફ્ટી વોચડોગ FSSAI એ સોમવારે રેડ બુલ ઈન્ડિયાને તેના લોકપ્રિય પીણાને એનર્જી ડ્રિંક તરીકે માર્કેટિંગ કરવા માટે વૈજ્ઞાનિક પુરાવા પ્રદાન કરવા કહ્યું, જેથી કંપનીઓના ભ્રામક દાવાઓ પર કડક કાર્યવાહી કરવામાં આવે. રેડ બુલ એનર્જી ડ્રિંકમાં જાહેર કરાયેલી ઉર્જા સામગ્રીનો નોંધપાત્ર હિસ્સો ખાંડ અને કેફીનમાંથી મેળવવામાં આવે છે, તે જોતાં, FSSAI એ કંપનીને પૂછ્યું છે કે 'એનર્જી ડ્રિંક' લેબલના ઉપયોગ પર પ્રતિબંધ કેમ ન હોવો જોઈએ, એમ સૂત્રોએ સોમવારે જણાવ્યું હતું. છ મહિનાથી ઓછા સમયમાં આ બીજી વખત છે જ્યારે રેડ બુલ ઈન્ડિયા ફૂડ સેફ્ટી એન્ડ સ્ટાન્ડર્ડ્સ ઓથોરિટી ઓફ ઈન્ડિયા (FSSAI) ના લેન્સ હેઠળ આવી છે.

એરફેર, હોટેલ ભાડાંમાં ડિસ્કાઉન્ટ ઓફર કરી માર્કેટ કબ્જે કરવા હોડ

વિન્ટર વેકેશનમાં થાઈલેન્ડ, વિયેતનામ, દુબઈ અને સિંગાપોર જેવા 'શોર્ટ-હોલ' અને વિઝા-ફ્રી ડેસ્ટિનેશન્સ તરફ આકર્ષણ

નવી દિલ્હી, તા.૧૭

૨૦૨૬ની વિન્ટર સીઝનમાં ભારતીય પ્રવાસીઓનો ઝોક યુરોપ-અમેરિકા જેવા લાંબા અંતરના રૂટને બદલે થાઈલેન્ડ, વિયેતનામ, દુબઈ અને સિંગાપોર જેવા 'શોર્ટ-હોલ' અને વિઝા-ફ્રી ડેસ્ટિનેશન્સ તરફ વધુ રહ્યો છે. વૈશ્વિક સ્તરે એવિએશન ફ્યુઅલના ભાવમાં સ્થિરતા અને એરલાઈન્સ દ્વારા વધારવામાં આવેલી ફ્લાઈટ ફિક્વન્સીને કારણે આ વર્ષે આંતરરાષ્ટ્રીય એરફેરમાં ગત વર્ષની સરખામણીએ ૧૦થી ૧૫ ટકા જેટલી નરમાઈ જોવા મળી છે. તહેવારો અને વર્ષાંતની રજાઓમાં વધતી માંગને પહોંચી વળવા ટ્રાવેલ પોર્ટલ્સ અને બેંકોના કેશબેક ઓફર્સને લીધે મધ્યમ વર્ગના પરિવારો માટે વિદેશ પ્રવાસ વધુ સુલભ અને બજેટ-ફ્રેન્ડલી બન્યો છે. નવેમ્બર-ડિસેમ્બરની વિન્ટર વેકેશન અને ફેસ્ટિવ સીઝન શરૂ થતાં જ દેશમાં ટ્રાવેલ માર્કેટમાં તેજી આવી છે. તાજેતરના ટ્રેન્ડ મુજબ ભારતીય પ્રવાસીઓમાં શોર્ટ-હોલ ઈન્ટરનેશનલ ડેસ્ટિનેશન્સનો ક્રેઝ વધ્યો છે. આ સેલમાં દિલ્હી-બેંગકોક ફ્લાઈટ ૧૨,૨૯૯થી, મુંબઈ-દુબઈ ૧૩,૯૯૯થી અને કોલકાતા-હો ચી મિન્હ સિટીનું ભાડું ૧૫,૫૯૯થી શરૂ થાય છે. સ્થાનિક સ્તરે મુંબઈ-ગોવા ૩,૦૯૯, બેંગલુરુ-કોચી ૪,૧૯૯ અને મુંબઈ-દિલ્હી રૂટ પર ૬,૦૯૯થી ટિકિટ ઉપલબ્ધ છે. વધતા જતા એરફેર અને હોટેલ ટેરિફ વચ્ચે ભારે હરીફાઈ વચ્ચે એમેઝોન પે દ્વારા ૧૨થી ૨૬ નવેમ્બર દરમિયાન ૧૫ દિવસના સેલમાં ફ્લાઈટ્સ પર ૩૦ ટકા અને હોટેલ્સ પર ૬૫ ટકા સુધીની છૂટ જાહેર કરાઈ છે. રહેઠાણના મોરચે ગોવાની હોટેલ્સ ૪,૮૯૯ અને કોચીમાં ૩,૫૪૯થી શરૂ થાય છે, જ્યારે દુબઈમાં ૬,૬૪૯ અને સિંગાપોરમાં ૧૫,૦૮૯ના પ્રારંભિક દરે ૫-સ્ટાર પ્રોપર્ટીના વિકલ્પો અપાયા છે. આ ઉપરાંત બસ મુસાફરી પર ૧૭ ટકા છૂટ અને ૧૦૦ કેશબેક જેવી વિવિધ ઓફરો આપાર રહી છે.

માન્યતા છે કે પ્રથમ બોક્સની ખરીદી આખા વર્ષ દરમિયાન તેમના વ્યવસાયમાં સમૃદ્ધિ લાવશે

કોલ્હાપુર એપીએમસી માર્કેટમાં રત્નાગીરી હાપુસ કેરીની હરાજી અંદાજે ૩૬,૦૦૦થી ૫૫,૦૦૦ પ્રતિ બોક્સ રહી

ઊંચા બોલીના દરથી કેરીના ખેડૂતોને સારા ભાવ મળવાની અને તેમની નાણાકીય સ્થિતિમાં સુધારો થવાની આશા જાગી

નવીદિલ્હી,તા.૧૭

અલ્ફોન્સો કેરીનો ભાવ: કોંકણની લાલ માટી અને ભેજવાળી દરિયાઈ પવનમાં ઉગાડવામાં આવતી કેરીના રાજા હાપુસ (આલ્ફોન્સો) ની રાહ હવે પૂરી થવાની છે. આ વર્ષની નવી સિઝન માટે, મહારાષ્ટ્રના મુખ્ય બજારોમાં હાપુસ કેરી માટે પ્રતિ બોક્સ રૂ. ૩૬,૦૦૦ થી રૂ. ૫૫,૦૦૦ સુધીની શુભ બોલી છે. પ્રતિકૂળ હવામાન અને દુષ્કાળની શક્યતાને કારણે, આ વખતે પાકનું ઉત્પાદન સામાન્ય કરતા ઓછું રહેવાની ધારણા છે, જેના કારણે શરૂઆતના ભાવ ઘણા ઊંચા રહ્યા છે. પાકનું સામાન્ય આગમન ફેબ્રુઆરીથી શરૂ થશે.

વિશ્વભરમાં ઉત્તમ સ્વાદ માટે જાણીતી રત્નાગીરી હાપુસ કેરી માટે પહેલી બોલી (મુહૂર્ત બોલી) લગાવવામાં આવી છે. કોલ્હાપુરમાં રત્નાગીરી હાપુસ કેરી ખરીદવા માટે ભીડ એકઠી થઈ હતી અને આ કેરીઓ સૌથી વધુ બોલી લગાવનારને આપવામાં આવી હતી. મંગળવારે (૧૭ નવેમ્બર) સવારે, કોલ્હાપુર એપીએમસી માર્કેટમાં રત્નાગીરી હાપુસ કેરીનું એક બોક્સ (૬ ડઝન) ૫૫,૦૦૦ રૂપિયામાં વેચાયું, જેનો અર્થ એ થયો કે એક કેરીની કિંમત ૭૬૩ રૂપિયા હતી. ૨૦,૦૦૦ રૂપિયાથી શરૂ થયેલી આ બોલી કેરીની ગુણવત્તા અને ભારે માંગને દર્શાવે છે. વેપારીઓના મતે, આ અત્યાર સુધીની સૌથી ઊંચી બોલી છે.

(મંગળવાર, ૧૭ નવેમ્બર) કોલ્હાપુર કૃષિ ઉત્પન્ન બજાર મંડીમાં રત્નાગીરી હાપુસ કેરીની હરાજી કરવામાં આવી હતી. મંડીના ચેરમેન શેખર દેસાઈ અને ડિરેક્ટર બોર્ડની હાજરીમાં ફળ બજારમાં રત્નાગીરી હાપુસ કેરીની હરાજી શરૂ થઈ હતી. ૬ ડઝન રત્નાગીરી હાપુસ કેરીનું એક બોક્સ ૫૫,૦૦૦ રૂપિયામાં વેચાયું હતું. એક કેરીની સરેરાશ કિંમત લગભગ ૭૬૩ રૂપિયા હતી. આ કેરીઓ રત્નાગીરીના રાજાપુરના બગીચામાંથી આવી હતી અને ખરીદનાર ગણેશ વાલુંજ હતા. તેના ઉત્પાદકો સ્વપ્નિલ તાંબે અને તાનાજી તાંબે છે. હાપુસ કેરીની બોલી ૨૦,૦૦૦ રૂપિયા પ્રતિ બોક્સથી શરૂ થઈ હતી.

કેરીના ખેડૂત બી.જી. સિરસાટ કહે છે કે આ ભાવ કેરીના વજનનું પ્રતિબિંબ નથી, પરંતુ કોંકણની માટી, ખેડૂતના પરસેવા અને પવિત્ર પરંપરાને શ્રદ્ધાંજલિ છે. કેરીના વેપારી વિશાલ ગુપ્તા કહે છે કે દરેક વેપારી સિઝનના પહેલા અને સૌથી શુભ બોક્સની ઇચ્છા રાખે છે, કારણ કે બજારમાં એવી માન્યતા છે કે પ્રથમ બોક્સની ખરીદી આખા વર્ષ દરમિયાન તેમના વ્યવસાયમાં સમૃદ્ધિ લાવશે. બીજું, પ્રથમ બોક્સ સુરક્ષિત રાખવું એ સન્માનનું પ્રતીક છે.

ઓક્ટોબરના અંતમાં અને નવેમ્બરની શરૂઆતમાં, દિવાળીના લક્ષ્મી પૂજન તહેવાર સાથે, મહારાષ્ટ્રના મુખ્ય કૃષિ ઉત્પાદન બજારોમાં સિઝનની પ્રથમ કેરીઓની હરાજી યોજાઈ હતી. દેવગઢથી આવેલી કેરીની એક પેટી નવી મુંબઈના વાશી એપીએમસી ખાતે રૂ. ૩૬,૦૦૦ ની મુહૂર્ત બોલીમાં મળી હતી. પુણેમાં, રત્નાગિરિ અને દેવગઢથી આવેલી કેરીની પેટી પ્રથમ કેરીની પેટી માટે રૂ. ૪૧,૦૦૦ માં મળી હતી, જ્યારે અન્ય પેટીઓ રૂ. ૨૨,૦૦૦ માં મળી હતી. કોલ્હાપુર એપીએમસી ખાતે સૌથી વધુ બોલી ૫૫,૦૦૦ માં લાગી હતી.

અન્ય ઇલેક્ટ્રોનિક્સ સેગમેન્ટમાં ઝડપી વૃદ્ધિ વચ્ચે કુલ ઇલેક્ટ્રોનિક માલની નિકાસમાં હિસ્સો ૫૬.૮ ટકા

એપ્રિલ-સપ્ટેમ્બર દરમિયાન ભારતની ઈલેક્ટ્રોનિક્સ નિકાસ ૪૪ ટકા વધીને $૩૧.૯૭ બિલિયનને પાર

સ્માર્ટફોન ઇલેક્ટ્રોનિક્સ નિકાસ બાસ્કેટમાં સૌથી મોટો હિસ્સો જાળવી રાખ્યો



નવી દિલ્હી,તા.૧૭

મંગળવારે જાહેર કરાયેલા એક સત્તાવાર નિવેદનમાં જણાવાયું છે કે, એપ્રિલ-સપ્ટેમ્બર નાણાકીય વર્ષ ૨૦૨૭ દરમિયાન ભારતની ઈલેક્ટ્રોનિક વસ્તુઓની નિકાસમાં વાર્ષિક ધોરણે ૪૪ ટકાનો મજબૂત વધારો થયો છે અને તે $૩૧.૯૭ બિલિયન થઈ છે.વાણિજ્ય અને ઉદ્યોગ મંત્રાલયના ડેટા અનુસાર, નાણાકીય વર્ષ ૨૬ ના સમાન સમયગાળામાં ઈલેક્ટ્રોનિક્સ નિકાસ $૨૨.૨ બિલિયન હતી. જ્યારે સ્માર્ટફોન ઈલેક્ટ્રોનિક્સ નિકાસ બાસ્કેટમાં સૌથી મોટો હિસ્સો જાળવી રાખતા રહ્યા, ત્યારે નોન-સ્માર્ટફોન ઈલેક્ટ્રોનિક્સે નોંધપાત્ર રીતે ઝડપી વૃદ્ધિ નોંધાવી, જે ઘટકો, પ્રિન્ટેડ સર્કિટ બોર્ડ, સંદેશાવ્યવહાર સાધનો, મેમરી ઉત્પાદનો અને સ્ટોરેજ ઉપકરણોમાં ભારતની ઈલેક્ટ્રોનિક્સ નિકાસમાં વિસ્તરણ અને વૈવિધ્યકરણ દર્શાવે છે.નાણાકીય વર્ષ ૨૦૨૦-૨૧ દરમિયાન સ્માર્ટફોનની નિકાસ ૩૫.૮ ટકા વધીને $૧૮.૧૭ બિલિયન થઈ, જે નાણાકીય વર્ષ ૨૦૨૦-૨૧માં $૧૩.૩૮ બિલિયન હતી.ભારતના ઈલેક્ટ્રોનિક સામાનની નિકાસમાં સ્માર્ટફોન સૌથી મોટો ઘટક રહ્યો છે.જોકે, અન્ય ઈલેક્ટ્રોનિક્સ સેગમેન્ટમાં ઝડપી વૃદ્ધિ વચ્ચે કુલ ઈલેક્ટ્રોનિક માલની નિકાસમાં તેમનો હિસ્સો ૬૦.૩ ટકાથી ઘટીને ૫૬.૮ ટકા થયો છે, એમ સરકારી આંકડા દર્શાવે છે. આ સમયગાળા દરમિયાન નોન-સ્માર્ટફોન ઈલેક્ટ્રોનિક્સ નિકાસમાં ૫૬.૫ ટકાનો વધારો થયો છે જે એક વર્ષ અગાઉ ૮.૮૧ અબજ ડોલર હતો.

સેન્સેક્સ ૪૨૭ અંક વધીને ૮૨,૫૩૨ પર બંધ અને નિફ્ટીમાં ૯૬ પોઈન્ટનો ઉછાળો

મુંબઈ,તા.૧૭

શેરબજારમાં આજે એટલે કે ૧૭ નવેમ્બરે તેજી રહી. સેન્સેક્સ ૪૨૭ પોઈન્ટ એટલે કે ૦.૫૨% વધીને ૮૨,૫૩૨ પર બંધ થયો. જ્યારે નિફ્ટીમાં ૯૬ પોઈન્ટનો ઉછાળો રહ્યો અને તે ૨૫,૩૮૭ પર બંધ થયો. બેંકિંગ અને રિયલ્ટી શેરોમાં આજે સૌથી વધુ ખરીદી જોવા મળી.

બેંક નિફ્ટી ઓલ ટાઈમ હાઈ પર પહોંચી ગયો છે. શરૂઆતના કારોબાર દરમિયાન નિફ્ટી બેંક ઈન્ડેક્સ ૬૧,૫૫૯.૯૫ પર થોડો નીચો ખુલ્યો, પરંતુ ટૂંક સમયમાં તેમાં ખરીદી પરત ફરી અને તેણે ૬૨,૪૪૨નું રેકોર્ડ સ્તર સ્પર્શ્યું. આ સાથે જ ઈન્ડેક્સે ૩ ફેબ્રુઆરી, ૨૦૨૬ના પોતાના અગાઉના રેકોર્ડને પાર કરી લીધો છે અને છેલ્લા ૧૧ મહિનામાં તેમાં ૧૧%થી વધુનો ઉછાળો નોંધાઈ ચૂક્યો છે.કાચા તેલના ભાવમાં ઘટાડો: મધ્ય પૂર્વમાંથી તેલનો પુરવઠો સામાન્ય થવા અને આવતા વર્ષે બજારમાં જરૂરિયાત કરતાં વધુ તેલ ઉપલબ્ધ રહેવાની અપેક્ષાને કારણે બ્રેન્ટ ક્રૂડ ઘટીને ૯૧ ડોલર પ્રતિ બેરલ પર આવી ગયું છે. ગોલ્ડમેન સેક્સના જણાવ્યા મુજબ, ૨૦૨૭માં દરરોજ ૨૦ લાખ બેરલ વધારાનું તેલ ઉપલબ્ધ રહેશે, જેના કારણે ભારત માટે તેલની આયાત સસ્તી થશે અને મોંઘવારી ઘટવાની અપેક્ષાથી બજારને ટેકો મળ્યો છે.

૦૧-૧૧-૨૦૨૬ ના રોજ પ્રકાશિત ફોર્મ G નો ઉમેરો (પરિશિષ્ટ) રસની અભિવ્યક્તિ (એક્સપ્રેશન ઓફ ઈન્ટરેસ્ટ) માટે આમંત્રણ

મર્ક્યુરી ટ્રેડ લિંક્સ લિમિટેડ, જે આયા કૃષિ ઉત્પાદનોના વેપાર, નિકાસ અને આયાત કરવા માટે વ્યાપારી કૃષિ પૂરી પાડવાના વ્યવસાયમાં રોકાયેલ છે, ૬૨૪, સોલારિસ બિઝનેસ હબ, નારણપુરા, બોડકદેવ, અમદાવાદ શહેર, અમદાવાદ - ૩૮૦૦૫૪, ગુજરાત (ઇન્સોલ્વન્સી એન્ડ બેંકરપ્સી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ વ્યક્તિઓ માટે નાદારી નિરાકરણપ્રક્રિયા) નિયમન, ૨૦૧૬ ના નિયમન ૩૬A ના પેટા-નિયમન (૧) હેઠળ)

ક્રમ નં.	સંબંધિત વિગતો	
૧	PAN અને CIN/LLP નંબર સાથે કોર્પોરેટ દેવાદારનું નામ	મર્ક્યુરી ટ્રેડ લિંક્સ લિમિટેડ, CIN : L01100GJ1985PLC144317
૨	રજિસ્ટર્ડ ઓફિસનું સરનામું	૬૨૪, સોલારિસ બિઝનેસ હબ, નારણપુરા, બોડકદેવ, અમદાવાદ શહેર, અમદાવાદ - ૩૮૦૦૫૪, ગુજરાત.
૩	વેબસાઈટનું URL	લાગુ પડતું નથી
૪	જ્યાં મોટાભાગની સ્થાયી મિલકતો આવેલી છે તે સ્થળની વિગતો	૬૨૪, સોલારિસ બિઝનેસ હબ, નારણપુરા, બોડકદેવ, અમદાવાદ શહેર, અમદાવાદ - ૩૮૦૦૫૪, ગુજરાત.
૫	મુખ્ય ઉત્પાદનો/સેવાઓની સ્થાપિત ક્ષમતા	લાગુ પડતું નથી
૬	છેલ્લા નાણાકીય વર્ષમાં વેચાયેલા મુખ્ય ઉત્પાદનો/સેવાઓનો જથ્થો અને મૂલ્ય	રૂ. ૧૨,૬૬૨.૭૧ (લાખમાં) ૩૧.૦૩.૨૦૨૬ મુજબ
૭	કર્મચારીઓ/કામદારોની સંખ્યા	૦
૮	છેલ્લા બે વર્ષના ઉપલબ્ધ નાણાકીય નિવેદનો (શેડ્યૂલ સાથે), લેણદારોની યાદી સહિતની વધુ વિગતો ક્યા URL પર ઉપલબ્ધ છે:	વિગતો cirp.mercurytradelinks@gmail.com પર ઈમેઈલ દ્વારા મંગાવવાની રહેશે
૯	કોડની કલમ ૨૫(૨)(h) હેઠળ રિઝોલ્યુશન અરજદારો માટેની પાત્રતા ક્યા URL પર ઉપલબ્ધ છે:	વિગતો cirp.mercurytradelinks@gmail.com પર ઈમેઈલ દ્વારા મંગાવવાની રહેશે
૧૦	રસની અભિવ્યક્તિ (EOI) મેળવવાની છેલ્લી તારીખ	૨-૧૨-૨૦૨૬ (મૂળ તારીખ ૧૬-૧૧-૨૦૨૬)
૧૧	સંભવિત રિઝોલ્યુશન અરજદારો (PRA) ની કામચલાઉ યાદી બહાર પાડવાની તારીખ	૧૨-૧૨-૨૦૨૬ (મૂળ તારીખ ૨૬-૧૧-૨૦૨૬)
૧૨	કામચલાઉ યાદી સામે વાંધાઓ રજૂ કરવાની છેલ્લી તારીખ	૧૭-૧૨-૨૦૨૬ (મૂળ તારીખ ૦૨-૧૨-૨૦૨૬)
૧૩	PRA ની અંતિમ યાદી બહાર પાડવાની તારીખ	૨૭-૧૨-૨૦૨૬ (મૂળ તારીખ ૧૨-૧૨-૨૦૨૬)
૧૪	FPRA ને IM, EM અને રિઝોલ્યુશન પ્લાન માટેની વિનંતી જારી કરવાની તારીખ	૨૮-૧૨-૨૦૨૬ (મૂળ તારીખ ૧૭-૧૨-૨૦૨૬)
૧૫	રિઝોલ્યુશન પ્લાન સબમિટ કરવાની છેલ્લી તારીખ	૨૮-૦૧-૨૦૨૭ (મૂળ તારીખ ૧૬-૦૧-૨૦૨૭)
૧૬	રસની અભિવ્યક્તિ (EOI) સબમિટ કરવા માટે પ્રક્રિયા ઈમેઈલ આઈડી	વિગતો cirp.mercurytradelinks@gmail.com પર ઈમેઈલ દ્વારા મંગાવવાની રહેશે
૧૭	MSME તરીકે CD ની નોંધણીની સ્થિતિની વિગતો	UDYAM-GJ-01-0327327

તારીખ: ૧૮-૧૧-૨૦૨૬
સ્થળ: મુંબઈ

સહી/-
ભારતી મનોજ ડાગા
રિઝોલ્યુશન પ્રોફેશનલ
મર્ક્યુરી ટ્રેડ લિંક્સ લિમિટેડ
રજિ. નં.: IBBI/IPA-01/IP-P01963/2020-21/13070
AFA નં.: AA1/13070/02/311227/109735 | માન્યતા: ૩૧ ડિસેમ્બર ૨૦૨૭ સુધી

ટાટા સન્સનું લિસ્ટિંગ ફરજિયાતઃ આરબીઆઈ



નવીદિલ્હી,તા.૧૭

ભારતીય રિઝર્વ બેંક (RBI) એ પુનરોચ્ચાર કર્યો છે કે ટાટા સન્સે ઉચ્ચ-સ્તરીય નોન-બેંકિંગ નાણાકીય કંપનીઓ (NBFCs) ને લાગુ પડતા તમામ નિયમનકારી ધોરણોનું પાલન કરવું જોઈએ, જેમાં સ્ટોક એક્સચેન્જમાં ફરજિયાત લિસ્ટિંગનો સમાવેશ થાય છે. કેન્દ્રીય બેંકે ૧૬ નવેમ્બરના રોજ ટાટા ગ્રુપ હોલ્ડિંગ કંપનીને મોકલેલા પત્રમાં આ વાત જણાવી હતી.

ટાટા સન્સના ચીફ ફાઈનાન્શિયલ ઓફિસર (CFO) ને લખેલા પત્રમાં, RBI એ ૬ ઓક્ટોબરના રોજ કંપની દ્વારા મોકલવામાં આવેલા પત્રનો ઉલ્લેખ કર્યો હતો જેમાં લાગુ નિયમોના પાલન અંગે નિયમનકારી માર્ગદર્શન માંગવામાં આવ્યું હતું. RBI એ જણાવ્યું હતું કે ટાટા સન્સે કોઈ ચોક્કસ નિયમ કે માર્ગદર્શિકા અંગે સ્પષ્ટતા માંગી નથી, પરંતુ તેમની વિનંતી કંપનીના ડિરેક્ટર બોર્ડમાં લિસ્ટિંગ અંગે થયેલી ચર્ચાઓ સાથે સંબંધિત હોવાનું જણાય છે."આ સંદર્ભમાં, તમને સલાહ આપવામાં આવે છે કે તમે ઉચ્ચ સ્તરની નોન-બેંકિંગ ફાઈનાન્શિયલ કંપનીઓ (NBFC-UL) પર RBI દ્વારા જારી કરાયેલા તમામ લાગુ નિયમો, માર્ગદર્શિકા અને નિર્દેશોનું પાલન કરો. આ નિયમો RBI વેબસાઈટ પર ઉપલબ્ધ છે. આમાં તમારી કંપનીને સ્ટોક એક્સચેન્જમાં સૂચિબદ્ધ કરવાની આવશ્યકતા શામેલ છે," પત્રમાં કહેવામાં આવ્યું છે.RBIનો આ તાજેતરનો પત્ર ફરી એકવાર ટાટા સન્સના લિસ્ટિંગ અંગે નિયમનકારના વલણને સ્પષ્ટ કરે છે. ઉચ્ચ સ્તરીય NBFC માટે ૩૦ સપ્ટેમ્બર, ૨૦૨૫ ની સમયમર્યાદા હોવા છતાં, ટાટા સન્સ હજુ સુધી સ્ટોક એક્સચેન્જમાં લિસ્ટેડ થયું નથી. આ વિકાસ મહત્વપૂર્ણ છે કારણ કે ટાટા સન્સના બોર્ડ ઓફ ડિરેક્ટર્સની બેઠક ૨૬ નવેમ્બરે મળવાની છે.૧૬ નવેમ્બરના રોજ મોકલવામાં આવેલ RBI પત્ર, ૧૧ સપ્ટેમ્બરના રોજ ટાટા સન્સ દ્વારા કોર ઈન્વેસ્ટમેન્ટ કંપની તરીકે સ્વેચ્છાએ નોંધણી છોડી દેવાની અરજીને નકારી કાઢવાના કેન્દ્રીય બેંકના નિર્ણય પછી આવે છે. આ નિર્ણયથી NBFC નિયમનકારી માળખામાંથી બહાર નીકળવાનો અને ફરજિયાત લિસ્ટિંગ ટાળવાનો કંપનીનો મુખ્ય માર્ગ બંધ થઈ ગયો. ટાટા સન્સે માર્ચ ૨૦૨૪ માં, તેના તમામ દેવાની ચુકવણી કર્યા પછી, RBI પાસેથી નોંધણી રદ કરવાની વિનંતી કરી હતી.

સાઉથ ઇન્ડિયન બેંક ઔર રૂપીક કેપિટલ પ્રાઇવેટ લિમિટેડ

45/બ શુભમ કોમ્પ્લેક્સ, 1st આ મૈન, જય નગર, ૩ર્ડ ફસે, બેંગલુરુ - 560078

સોનાની હરાજીની સૂચના

ઋણ લેનારાઓ અને જાહેર જનતાને સૂચિત કરવામાં આવે છે કે નીચેના લોન ખાતાઓ સામે ગીરવે મૂકેલા સોનાની બાકી રકમ ચૂકવવામાં ન આવે તો હરાજી કરવામાં આવશે:

LOS ID: **7008037**

હરાજીની તારીખ [23/11/2026] હરાજી ખાતે: **મણિનગર, અમદાવાદ**

જો હરાજી સૂચિત તારીખે ન થાય, તો Rupeek આગળની તારીખે કોઈ સૂચના વિના ઇ-હરાજી/ખાનગી વેચાણ કરવાનો અધિકાર અનામત રાખે છે.

વધુ માહિતી માટે, કૃપા કરીને સંપર્ક કરો: **1800 419 8000**

Sd/- અધિકૃત અધિકારી — રૂપીક કેપિટલ પ્રાઇવેટ લિમિટેડ